NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(15) C.P.(I.B)-176/8&9/(MB)/2018
MA 872/2018

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2018

NAME OF THE PARTIES: Eden Rose Trading Pvt. Ltd.
V/s
Elevated Mercantile Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 8 & 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. The Learned Representative of Petitioner is present.
2. MA 872:- This Application is for replacement of IRP to RP. Resolution is on record. No dissent. Resolved that Mr. Navin Khandelwal be replaced by Mr. Subodh Balkrishna Gokhale as referred on Page No. 20. The outgoing IRP shall hand over all the information and documents to incoming RP. The COC shall ratify the expenditure and make payment to RP. The new RP shall submit the Report by 08.10.2018. The matter is adjourned to **08.10.2018**.

SD/-
M.K. SHRAWAT
Member (Judicial)

11.09.2018.
HHS